

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P.(IB) 02/NCLT/AHM/2021**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.01.2021**

Name of the Company: Intech Capital Ltd  
V/s  
Archon Engicon Ltd

Section 7 of the Insolvency and Bankruptcy Code,  
2016.

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.				
2.				

**ORDER  
(through video conferencing)**

Advocate, Mr. Urvesh K Gor and advocate, Mr. Sagar Bansal appeared on behalf of the Petitioner.

The instant petition is filed under Section 7 of IB Code.

On perusal of the records, it is found that the loan was disbursed sometime in the year, 2013. Prima facie, the present petition appears to be time barred. However, the parties are at liberty to show the transaction, if any, in between.

Hence, the notice is not issued to the other side.

List the matter on 03.02.2021.



**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 13th day of January, 2021



**MANORAMA KUMARI  
MEMBER JUDICIAL**